

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-150(ND)/2017

IN THE MATTER OF:

M/s. Anya Properties (P) Limited

.. PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 07.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Sangat Sinha, Advocate alongwith
Mr. Manoj Kumar, Advocate

For the Respondents : -

For the RD (N) Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. However, Ld. representative for the ROC is not available. It is seen from the record/file that reply affidavit has been filed by the Respondent/ROC to the petition. Ld. Counsel for the petitioner represents that he has not been served with a copy of the reply/observations by the ROC.

The Respondent is hereby directed to provide a copy of the same to Ld. Counsel for the petitioner to enable the petitioner's to file the rejoinder, if any, within a period of 2 weeks.

Post the matter for further hearing on 04.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.9.2017